

- (3) Whether they have hired any garage and if so, whether they have domestic servants or a driver or any one else occupying the garage.

Rehabilitation Settlements

1758. Shri K. P. Singh Deo:
Shri P. K. Deo:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that there have been large desertions from the rehabilitation settlements;

(b) if so, the reasons therefor; and

(c) the amount spent on the rehabilitation and relief programmes from 1948 to 1966?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) There have been some desertions of migrants from East Pakistan who came to India on or after 1st January, 1964 from agricultural rehabilitation settlements in various States, including Dandakarnya Project. Apart from these desertions, a very large number of families had left the relief camps in which they had been accommodated prior to their dispersal to the rehabilitation settlements.

(b) (i) Migrants' inability to adjust themselves to their new environment, particularly to the unfamiliar climatic and soil conditions, lower rainfall and a different cropping pattern.

(ii) The drought and scarcity conditions prevailing over large parts of the country which affected the rehabilitation settlements also for the last two successive years and consequential failure of crops.

(iii) Relations still living in West Bengal.

(iv) Natural inclination to settle down in West Bengal, strengthened by the hope that the newly constituted State Government would settle them in that State itself.

(v) Fear of prosecution for being spurious migrants.

(vi) False and misleading promises of rehabilitation in West Bengal made by unscrupulous elements who sometimes infiltrate into resettlements.

(c) From 1947-48 to 1965-66 a sum of Rs. 440.08 crores was spent on relief and rehabilitation programmes sanctioned for displaced persons from East Pakistan and West Pakistan. Of this amount a sum of Rs. 199.46 crores was expended on programmes for displaced persons from West Pakistan and the balance of Rs. 240.62 crores on programmes for displaced persons from East Pakistan.

Fair Price Shops in Industrial Establishments

1759. Shri Y. A. Prasad:
Shri N. K. Sanghi:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government propose to bring in legislation to compel employers to set up fair prices shops in industrial establishments; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b). The matter is under consideration.

Employment for Unskilled and Agricultural labour

1760. Shri P. K. Deo:
Shri K. P. Singh Deo:
Shri D. N. Deb:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that a plan has been drawn up to provide employment to the unskilled and agricultural labour in the rural areas;

(b) if so, the details thereof; and

(c) the expenditure incurred on the rural workers programme during the Third Plan period?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) and (b). The important schemes intended to provide employment to unskilled and agricultural labour in rural areas are:

- (i) Rural Works Programme, and
- (ii) Rural Industries Programme.

The details of these are contained in the Draft Outline of the Fourth Five Year Plan.

(c) The expenditure incurred on the Rural Works Programme during the Third Plan period was Rs. 19.33 crores.

Vishal Haryana

1761. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether a memorandum has been presented to the Prime Minister by Members of Parliament from Rajasthan, Delhi, Uttar Pradesh and Haryana demanding the formation of Vishal Haryana; and

(b) if so, the reaction of Government thereto?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No, Sir.

(b) Does not arise.

Rehabilitation Ministers' Conference

1762. Dr. Ranen Sen: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that at the Conference of State Rehabilitation Ministers held at New Delhi in May, 1967, the Union Minister for Rehabilitation did not agree to the suggestions regarding the so-called residuary problem with the Minister from West Bengal;

(b) whether the West Bengal Rehabilitation Minister has submitted some schemes for the rehabilitation of refugees; and

(c) if so, the reaction of the Central Government thereto?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) During the Conference of the State Rehabilitation Ministers held on the 19th May, 1967, the West Bengal Minister for Rehabilitation in his speech invited attention to certain pending problems. However, an opportunity was taken before and after the Conference to exchange views and ideas with the West Bengal Minister on matters relating to the rehabilitation of old and new migrants. Some of the points discussed related to items outside the "Residuary Problem".

As regards the "Residuary Problem", certain aspects relating to the implementation of individual schemes were discussed. In view of the slow progress of sanctioned schemes, the West Bengal Government were asked to take necessary measures to speed up the pace of implementation.

The Union Minister did not reject any "suggestions" of the Minister for Rehabilitation, West Bengal, in regard to commitments accepted under the Residuary Problem, during the recent discussions.

(b) and (c). The State Government have approached the Government of India with certain proposals for providing additional educational, medical and training facilities to relieve pressures in these sectors caused by the influx of new migrants since 1964. The schemes briefly are:—

- (i) Setting up of Special I.T. institutes for D.P. Boys;
- (ii) Training of D.P. girls as nurses and the setting-up of as B.Sc. Nursing College; and
- (iii) Rehabilitation of old migrants families squatting on defunct camp sites.

These proposals are being examined in consultation with the Ministry of Finance.